## GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

#### **LOK SABHA**

## UNSTARRED QUESTION NO. 1043 TO BE ANSWERED ON FRIDAY, THE 3RD DECEMBER, 2021

#### PENDING CASES IN GUJARAT HIGH COURT

#### 1043. SHRI MOHANBHAI KALYANJI KUNDARIYA:

### Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending in Gujarat High Court at present along with the number of cases pending for fifteen years or more;
- (b) whether the Government has any action plan to clear the pendency by setting up High Court Benches at Rajkot and Surat;
- (c) if so, the details thereof and the steps taken in this regard; and
- (d) if not, the reasons therefor?

#### **ANSWER**

# MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a): The details of number of cases pending in Gujarat High Court is as follows:-

Number of	cases pendin	g in Gujarat	Number of	cases pending	g in Gujarat
High Court as on 26.11.2021			High Court for 15 years or more		
Civil	Criminal	Total	Civil	Criminal	Total
102097	51794	153891	2813	3158	5971

(b) to (d): High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government which has to provide necessary expenditure and infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the day-to-day

administration of the High Court. The proposal to be complete should also have the consent of the Governor of the concerned State. At present, no complete proposal regarding setting up Gujarat High Court benches at Rajkot and Surat is pending before the Central Government.

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